

श्री शंकर बयाल सिंह : घूम रहे हैं तो जरूर पकड़वाइये, इस काम में मदद कीजिये।

श्री मधु लिमये : मैं भी तो यही कह रहा हूँ।

श्री शंकर बयाल सिंह : मैं मंत्री महोदय से कहूंगा कि ऐसे लोगों को जरूर पकड़ें। आप इसमें मदद कीजिये।

श्री मधु लिमये : सरकार पकड़ें। मैं कोई पुलिस आफिसर नहीं हूँ।

'SHRI K. LAKAPPA (Tumkur): I have a submission to make. I have given notice of a call-attention motion regarding Krishna water dispute. That may please be admitted, Sir.

MR. SPEAKER: No, please. It cannot come up again. This is not a recommendation to be made in the House.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have received a telegram from Mr. Uppal Dutt about the deliberate interference by the Youth Congress.... (Interruptions).

MR. SPEAKER: A statement is coming on that.

Papers to be laid on the table.

12.14 hrs.

PAPERS LAID ON THE TABLE

'EXPORT OF STEEL WIRE ROPES

(QUALITY CONTROL AND INSPECTION) RULES, 1974]

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): On behalf of Prof. D. P. Chattopadhyaya, I beg to lay on the Table a copy of the Export of Steel Wire Ropes (Quality Control and Inspection) Rules, 1974 (Hindi and English versions), published in

Notification No. S. O. 1990 in Gazette of India dated the 10th August, 1974 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-8346/74].

[REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION].

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of each of the following Reports (Hindi versions) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (1) Report under section 21 (3) (b) of the said Act in case of M/s Dunlop India Limited, and other Order dated 8-1-1973 of the Central Government thereon, together with a copy of letter dated 9-5-1973 from the Ministry of Law, Justice & Company Affairs to M/s Dunlop India Limited, Calcutta.
- (2) Report under section 21(3) (b) of the said Act in the case of M/s Automobile Products of India Limited and M/s Bajaj Auto Limited, and the Order dated 30-11-1972 of the Central Government thereon together with corrigendum dated 1-1-1973.
- (3) Report under section 21(3) (b) of the said Act in the case of M/s Hindustan Aluminium Corporation Limited Bombay and the Order dated 31-7-1973 of the Central Government thereon. [Placed in Library. See No. LT-8347/74]

SHRI SOMNATH CHATTERJEE (Burdwan): Yesterday I received a telegram from Shri Utpal Dutt a well-known play-wright and dramatist about the deliberate interference by the Youth Congress and the Chhatra Parishad people....